

**COURT-II**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 154 of 2015 & IA Nos. 252 of 2015 and 296 of 2015**

**Dated: 08<sup>th</sup> December, 2015**

**Present: Hon'ble Mr. Justice Surendra Kumar, Judicial Member  
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

**In the matter of:-**

**The Electricity Department A&N Administration ..... Appellant(s)  
Versus  
M/s Suryachakra Power Corporation Ltd. & Anr. ... Respondent(s)**

Counsel for the Appellant(s) : Mr. Rakesh Khanna, Sr. Adv.  
Ms. Ruchi Sindwani  
Ms. Megha Bharara  
Ms. Shefali Jain

Counsel for the Respondent(s) : Mr. Rohit Rao &  
Mr. Mukund P. Unny for R-1  
Mr. Varun Pathak for R-2

**ORDER**

Today again there is request for adjournment on behalf of respondent no.1 M/s. Suryachakra Power Corporation Ltd. on the personal ground of its advocate. This is a part heard matter in which appellant's arguments were concluded on 3<sup>rd</sup> November, 2015. This Appeal was fixed on 1<sup>st</sup> December, 2015 for arguments of the respondents and thereafter it was fixed for today i.e. 8<sup>th</sup> December, 2015. It appears that respondents are not interested in early disposal of this Appeal.

Post this Appeal for remaining arguments of the respondents and rejoinder submissions of the appellant, if any, on 25<sup>th</sup> February, 2016.

Interim order dated 13<sup>th</sup> August, 2015 shall continue to operate till the disposal of the Appeal.

**( T. Munikrishnaiah )  
Technical Member**

**( Justice Surendra Kumar )  
Judicial Member**

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